

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4285
ANSWERED ON:04.08.2009
CORRUPTION CASES AGAINST MCD OFFICIALS
Ram Shri Purnmasi

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Central Bureau of Investigation (CBI) has registered corruption cases against several officials of the Municipal Corporation of Delhi (MCD) for being involved in illegal construction and fake demolitions;
- (b) if so, the details thereof alongwith the total number of cases registered;
- (c) whether the CBI has identified 545 properties across the capital where fake demolitions were conducted;
- (d) if so, the details thereof;
- (e) the number of officials arrested in this regard and action taken against them; and
- (f) the steps taken by the Government to check such activities in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The Central Bureau of Investigation (CBI) has registered 25 Regular cases (RCs) and 3 Preliminary Enquiries (PEs) against officials of the Municipal Corporation of Delhi during the last three years i.e. 2006, 2007, 2008 and 2009 (up to 30.6.2009). The year-wise details are as under:

Year No. of cases registered

2006	10
2007	11
2008	-
2009	4 (RCs) and 3 (PEs)

(c) & (d): The details of properties identified by the CBI together with their addresses where fake demolitions were conducted are annexed.

(e): One official of the MCD was arrested and has been sent to judicial custody.

(f): The Municipal Corporation of Delhi takes action against illegal/ unauthorised constructions as per the provisions of the Delhi Municipal Corporation Act, 1957. The Corporation has recently revamped its infrastructure for detection and control of illegal/ unauthorised constructions in Delhi. The steps taken in this regard include restructuring and strengthening of Central Control Room, Zonal Control Room, etc.